

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 101**  
**(IB)-90(ND)/2017**

**IN THE MATTER OF:**

M/s. TV 18 Broadcast Ltd. .... Applicant/petitioner

Vs.

M/s. Amarpali Media Vision Broadcast Pvt. Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 27.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS**

For the petitioner:

Mr. Mayank Goel, Resolution Professional with Mr.  
Vivek Agarwal, Adv.

For the Respondent(s):

**ORDER**

In the order dated 06.09.2018 Hon'ble the Supreme Court in Writ Petition (Civil) No(s). 940/2017 titled as Bikram Chatterji & Ors. v. Union of India & Ors. has passed a specific direction that NCLT is not to proceed further without express permission of Hon'ble the Supreme Court in the matter to be filed. However, permission to lodge claim has been granted, subject to the rider that NCLT is not to proceed further without specific permission of Hon'ble the Supreme Court. The aforesaid order has been communicated to the Tribunal. On 12.09.2018 the matter was taken up again but the aforesaid direction continued to operate.

In view of the above the matters are adjourned *sine die* with liberty to mention as and when it is felt necessary by the parties.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**